

CS No. 319/20

Rajinder Kumar Bhasin & Ors. Vs. Nayyarah Qaiser & Anr.

10.07.2020

File taken up today on the application under Section 151 CPC filed on behalf of the plaintiffs.

Present: Shri Parikshit Mahipal, ld. counsel for plaintiff from DLSA
(presence secured through video conferencing).

An application under Section 151 CPC on behalf of the plaintiffs received on 09.07.2020 through official court e-mail ID. It is submitted by ld. counsel for the plaintiffs that the plaintiffs have no e-mail ID and mobile number of the defendants and therefore as directed in order dated 07.07.2020, service on the defendants cannot be effected through electronic mode.

In view of the above and in the interest of justice, **the application is allowed. Let summons of the suit alongwith notice of the application under Section XXXIX Rule 1 to 3 CPC be issued to the defendants through Speed Post on filing PF.**

Be listed for further proceedings on the date already fixed, i.e. **27.08.2020 at 12:30 PM** through video conferencing or physically if suspension of physical working is revoked.

(Jitendra Singh)
ADJ-06, Central District
THC, Delhi/10.07.2020

CS No. 307/20

Namrata Bansal & Anr. Vs. Arjun Bansal & Ors.

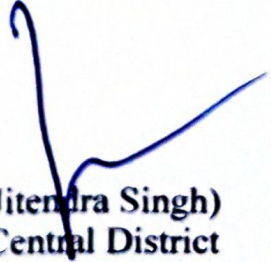
10.07.2020

Present: Shri Dhruv Bhagat, Id. Counsel for plaintiffs (presence secured through electronic mode).

An application under Section 151 CPC has been moved by Id. counsel for plaintiffs through official court email ID. It is submitted by Id. counsel for the plaintiffs that service of summons of the suit and notice of the application under Order XXXIX Rule 1 and 2 CPC could not be effected on the defendants through electronic mode as the plaintiffs had wrong e-mail IDs of defendants. In view of the same, Id. counsel for the plaintiffs requests for service of summons and notice on the defendants through Speed Post.

In view of above and in the interest of justice, **the application is allowed. Let summons of the suit and notice of the application under Order XXXIX Rule 1 and 2 CPC be served on the defendants through Speed Post on filing PF.**

Be listed for further proceedings on **25.07.2020 at 12.30 PM** through video conferencing or physically if suspension of physical working is revoked.


(Jitendra Singh)
ADJ-06, Central District
THC, Delhi/10.07.2020

RCA No. 61809/16

Suraj Prakash Sharma & Ors. Vs. Joginder Lal


10.07.2020

Present: Shri Siddharth Dutta, ld. counsel for appellants (**presence secured through electronic mode**).

None for respondents.

The matter is fixed for arguments on the application of appellants for substitution of LRs of deceased R-2. However, ld. counsel for appellants requests for an adjournment on the ground that he is unaware of the facts of present case as he is unable to assess to his file kept in his chamber due to crisis of Covid-19. On the other hand, the court staff informs that despite efforts, contact with the counsels for the respondents could not be established. In view of the same, the matter stands adjourned.

Be listed for arguments on the application of appellants for substitution of LRs of the deceased R-2 on **19.11.2020**. Longer date is given as presently this court is dealing with more than 1900 cases.


(Jitendra Singh)
ADJ-06, Central District
THC, Delhi/10.07.2020